

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 9**

**CONT.A 16/2024 (NEW CONT.A) in C.P. (IB)/690(MB)2020**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 16.04.2024**

**NAME OF THE PARTIES:    PUNJAB      NATIONAL      BANK      VS  
   PARENTERAL DRUGS INDIA LTD.**

Section 7 of the Insolvency and Bankruptcy Code, 2016 & Application  
under any other provisions of IBC

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**ORDER**

**CONT.A 16/2024 (NEW CONT.A) in C.P. (IB)/690(MB)2020**

- 1) Mr. Partho Sarkar, Ld. Counsel for the Petitioner and Mr. Rohit Gupta, Ld. Counsel for the Respondent are present.
- 2) Counsel for the Petitioner submits that the connected matter arising out of the Present Company Petition is stated to have been listed on Board on 30.04.2024; thus, seeks Leave to adjourn the present matter on Board on that date. Leave as prayed is allowed.

3) At request, stand over to 30.04.2024, for further consideration and hearing.

In the meantime, Respondents shall file and place on record Affidavit in Replies well before the adjourned date thereby duly serving copies thereof to the other side well in advance. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare